

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO. †348
TO BE ANSWERED ON 18th DECEMBER 2017**

Correction in Date of Birth

†348. SHRI NIHAL CHAND:

Will the Minister of **HUMAN RESOURCE DEVELOPMENT** be pleased to state:

- (a) whether the Central Board of Secondary Education (CBSE) allows correction in date of birth within five years from the date of declaration of Exam-result;
- (b) if so, the details thereof;
- (c) the details of the process laid down by the CBSE regarding the application submitted after the standard period of five years;
- (d) whether the Government is considering to amend the said rule to provide relief to the students;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SHRI UPENDRA KUSHWAHA)**

(a) & (b): Yes Madam, As per Rule 69 as defined in Examination Bye-laws of the Central Board of Secondary Education (CBSE), Notifications No. CBSE/Corrd/EC-31-03/2015 dated 25.06.2015 and Circular No. CBSE/Corrd/AS(C)/112576 dated 10.11.2017 respectively. CBSE allows correction in Date of Birth (DoB) within five years from the date of declaration of Exam Result and has been made applicable from 2015.

(c): Copy of Rule 69 as defined in Examination Bye-laws of the Board and notification dated 25.06.2015 and 10.11.2017 giving detailed rule position for change/correction in name/date of birth is at **Annexure – I & II** respectively.

(d) to (f): No Madam.



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केन्द्रीय माध्यमिक शिक्षा बोर्ड CENTRAL BOARD OF SECONDARY EDUCATION

(भारत सरकार, मानव संसाधन विकास मंत्रालय के अधीन एक स्वायत्त संगठन)

(An Autonomous Organisation under the Union Ministry of HRD, Govt. of India)

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SHIKSHA KENDRA, 2, COMMUNITY CENTRE, PREET VIHAR, DELHI - 110 301

File No. CBSE/Coord/EC-31-03/2015

Dated: 25.06.2015

To,
Heads of all the affiliated
Schools of the Board

NOTIFICATION

Reg: Additions/Amendments in Examination Byelaws

In pursuance to the recommendations of the Examination Committee held on 31.03.2015 following amendments/additions have been made in the Examination byelaws:-

I: AMENDMENT IN RULE 24(iii) OF THE EXAMINATION BYE-LAWS RELATING TO EXEMPTION TO VISUALLY IMPAIRED, PHYSICALLY HANDICAPPED, AUTISTIC, DYSLEXIC, SPASTIC AND CANDIDATES WITH DISABILITIES AS DEFINED IN THE PERSONS WITH DISABILITIES ACT, 1995

Rule	Existing Rule	Amended Rule
24(iii)	<p>Candidates with visual and hearing impairment, Spastic, Dyslexic, Autistic and candidates with disabilities as defined in the Persons with Disabilities Act, 1995 have the option of studying one compulsory language as against two. This language should be in consonance with the overall spirit of the Three Language Formula prescribed by the Board. Besides one language any four of the following subjects be offered:</p> <p><i>Mathematics, Science, Social Science, another language, Music, Painting, Home Science, Foundation of Information Technology, Commerce (Elements of Business) & Commerce (Elements of Book Keeping and Accountancy)</i></p>	<p>Candidates with visual and hearing impairment, Spastic, Dyslexic, Autistic and candidates with disabilities as defined in the Persons with Disabilities Act, 1995 have the option of studying one compulsory language as against two. This language should be in consonance with the overall spirit of the Three Language Formula prescribed by the Board. Besides one language any four of the following subjects be offered:</p> <p><i>Mathematics, Science, Social Science, another language, Music, Painting, Home Science, Foundation of Information Technology, Commerce (Elements of Business), Commerce (Elements of Book Keeping and Accountancy), E-Typewriting (English), E-Typewriting (Hindi), Introduction to Computer Technology, Retail (NSQF) and Information Technology (NSQF)</i></p>

II: AMENDMENT IN RULE 36.1(iv) OF THE EXAMINATION BYE-LAWS RELATING TO RULES FOR UNFAIRMEANS CASES

Rule No.	Existing Rule	Amended Rule
36.1(iv)(a)	having in possession papers, books, notes or any other material or information relevant to the examination in the paper concerned;	having in possession papers, books, notes, calculator, electronic gadgets, communication devices or any other material or information relevant to the examination in the paper concerned;
36.1(iv)(b)	writing questions or answers on any material other than the answer book given by the Centre Superintendent for writing answers OR using any other writing instrument/ink/pencil etc. other than blue/black ball point pen;	writing questions or answers on any material other than the answer book given by the Centre Superintendent for writing answers OR writing anything on the question paper or the answer book to disclose the identity of the candidate OR using any other writing instrument/ink/pencil etc. other than blue/black ball point/gel pen. However, pencil can be used only for drawing work;

III: AMENDMENT IN RULES 69.1 AND 69.2(iv) OF THE EXAMINATION BYE-LAWS RELATING TO CORRECTION & CHANGE IN NAME AND PERIOD FOR CORRECTION IN DATE OF BIRTH

Rule No.	Existing Rule	Amended Rule
69.1 (i)	<p>Change in name of candidate/Father/Mother/Guardian once entered in the Board's record at any stage while studying in Class IX, X, XI, XII or thereafter, within a period of ten years from the date of issue of first such document shall be considered on written request of the Candidate(not minor) /father/mother/guardian duly forwarded by the Head of the Institution supported by the following documents:</p> <p>a) Original copy of two newspapers (daily English/Hindi newspaper at National level & daily newspaper in a vernacular language circulated in the locality), in which the desired change has been published.</p> <p>b) Original Affidavit duly sworn before the Judicial Magistrate, First Class / Metropolitan Magistrate/ Executive Magistrate/ Sub Divisional Magistrate.</p> <p>c) Original copy of Publication in Government Gazette.</p> <p>d) Payment of prescribed fee.</p> <p>e) True Copy of admission form filled in by the parents duly updated as per Gazette Notification of desired change and duly attested by the Head of the concerned institution.</p> <p>f) True Copy of School Leaving Certificate of the previous school submitted by the parent/candidate at the time of admission and</p>	<p>Applications regarding changes in name or surname of candidates may be considered, provided the changes have been admitted by the Court of law and notified in the Government Gazette before the publication of the result of the candidate.</p>

	<p>updated as per Gazette Notification of desired change, duly attested by the Head of the concerned institution.</p> <p>g) True Copy of the page of admission and withdrawal register of the school where the entry has been made in respect of candidate showing updation as per Gazette Notification of desired change, duly attested by the Head of the concerned institution</p>	
69.1 (ii)	<p>Correction in name to the extent of correction in spelling errors, factual typographical errors in the Candidate's name / Surname, Father's name / Mother's name or Guardian's name to make it consistent with what is given in the school record or list of candidates (LOC) submitted by the school may be made.</p> <p>Application for correction in name of Candidate/Father's/Mother's/Guardian's name will be considered only within ten years of the date of declaration of result provided the application of the candidate is forwarded by the Head of Institution with the following attested documents:</p> <p>a) True Copy of Admission form(s) filled in by the parents at the time of admission duly attested by the Head of the concerned institution</p> <p>b) True Copy of the School Leaving Certificate of the previous school submitted by the parents of the candidate at the time of admission duly attested by the Head of the concerned institution.</p> <p>c) True copy of the portion of the page of admission and withdrawal register of the school where the entry has been made in respect of the candidate, duly attested by the Head of the concerned institution</p>	<p>Correction in name to the extent of correction in spelling errors, factual typographical errors in the Candidate's name / Surname, Father's name / Mother's name or Guardian's name to make it consistent with what is given in the school record or list of candidates (LOC) submitted by the school may be made.</p> <p>Application for correction in name of Candidate/Father's/Mother's/ Guardian's name will be considered only within one year of the date of declaration of result provided the application of the candidate is forwarded by the Head of Institution with the following attested documents:</p> <p>a) True Copy of Admission form(s) filled in by the parents at the time of admission duly attested by the Head of the concerned institution</p> <p>b) True Copy of the School Leaving Certificate of the previous school submitted by the parents of the candidate at the time of admission duly attested by the Head of the concerned institution.</p> <p>c) True copy of the portion of the page of admission and withdrawal register of the school where the entry has been made in respect of the candidate, duly attested by the Head of the concerned institution</p>
69.1 (iii)		NO CHANGE
69.1 (iv)	<p>The Board may effect necessary corrections after verification of the original records of the school and on payment of the prescribed fee.</p> <p>in case of change the document(s) will have a caption that may be read as "CHANGE ALLOWED IN NAME/FATHER'S NAME/MOTHER'S NAME/GUARDIAN'S NAME FROM _____ TO _____ ON(DATED</p>	Deleted in view of (i) above

	_____) AS PER REQUEST OF THE CANDIDATE AND GAZETTE NOTIFICATION NO. _____ DATED _____ "	
69.2	<p>No change in the date of birth once recorded in the Board's records shall be made. However, corrections to correct typographical and other errors to make the certificate consistent with the school records can be made provided that corrections in the school records should not have been made after the submission of application form for admission to Examination to the Board.</p> <p>(ii) Such correction in Date of Birth of a candidate in case of genuine clerical errors will be made under orders of the Chairman where it is established to the satisfaction of the Chairman that the wrong entry was made erroneously in the list of candidates/application form of the candidate for the examination.</p> <p>(iii) Request for correction in Date of Birth shall be forwarded by the Head of the School alongwith attested Photostat copies of :</p> <p>(a) application for admission of the candidate to the School;</p> <p>(b) Portion of the page of admission and withdrawal register where entry in date of birth has been made alongwith attested copy of the Certificate issued by the Municipal Authority, if available, as proof of Date of Birth submitted at the time of seeking admission; and</p> <p>(c) the School Leaving Certificate of the previous school submitted at the time of admission.</p> <p>(iv) The application for correction in date of birth duly forwarded by the Head of school alongwith documents mentioned in byelaws 69.2(iii) shall be entertained by the Board only within five years of the date of declaration of result. No correction whatsoever, shall be made on application submitted after the said period of five years.</p>	<p>NO CHANGE</p> <p>(ii) NO CHANGE</p> <p>(iii) NO CHANGE</p> <p>(iv) The application for correction in date of birth duly forwarded by the Head of school alongwith documents mentioned in byelaws 69.2(iii) shall be entertained by the Board only within one year of the date of declaration of result. No correction whatsoever, shall be made on application submitted after the said period of one year.</p>



(K. K. CHAUDHARY)
CONTROLLER OF EXAMINATIONS

Copy to:

1. The Director of Education, Govt. of NCT of Delhi, Old Secretariat, Delhi – 110054
2. The Commissioner, Kendriya Vidyalaya Sangathan, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi – 110016
3. The Secretary, Central Tibetan School Administration, EFF, ESS Plaza, Sector 3, Rohini,, Delhi-85
4. The Additional Director General, Director General of Army Education, A-Wing, Sena Bhawan, DHQ-PO, New Delhi
5. The Deputy Director of Education, Border Security Force, Block – 10, CGO Complex, Lodhi Road, New Delhi-110003.
6. The Secretary, AWES, Army Headquarters, Adjutant General Branch CW-4, Army Welfare Education Society, West Block No.3, R.K. Puram, New Delhi-110022
7. The Secretary & Director Education, Govt. of Sikkim, Gangtok (Sikkim) – 737101
8. The Director of Education, Andaman and Nicobar Island, Port Blair-744101
9. The Director of School Education, Govt. of Arunachal Pradesh, Civil Sectt. Ita Nagar-791111, Arunachal Pradesh
10. The Commissioner, Navodaya Vidyalaya Samiti, A-28, Kailash Colony, New Delhi-110048.
11. The Director of Public Instruction, Chandigarh Administration, Sector-9, Chandigarh-160017
12. All the HODs and other Officers of CBSE
13. PS to Chairman, CBSE
14. Regional Director, CBSE RO Ajmer
15. All the Regional Officers of the CBSE.
16. All the Education Officers of the CBSE
17. Deputy Secretary(IT), CBSE with a request to upload the circular on the Website.
18. Director(Training), CBSE with a request to get the circular printed in the forthcoming issue of CENBOSEC.
19. PRO, CBSE, Delhi



CONTROLLER OF EXAMINATION



No. CBSE/Coord/AS(C)/112576

Dated: 10.11.2017

CIRCULAR

Subject: Change in Limitation Period of cases pertaining to correction in Name (C/N, M/N, F/N) / Date of Birth from one to five year.

This is in partial modification of No. CBSE/COORD/EC-31-03/2015 Dated 25.06.2015 wherein it was mentioned that correction in date of birth and correction in candidate, mother and father name shall be entertained by the Board only within one year of the date of declaration of result.

Limitation of cases of correction in Candidate, Mother and Father Name/ correction in date of birth has been revised. Revised time limit will be 5 years from date of declaration of result and it will be applicable to all cases after Class X/XII 2015 examination onwards.

Revised limitation period shall also be applicable to current ongoing cases already received in ROs/HQ, pending in various courts as well as received now onwards.

(K.K. CHOUDHURY)
CONTROLLER OF EXAMINATIONS

Copy to:

1. EO to Chairperson for information please.
2. All HODs of Board.
3. All Regional Officer of Board for information please.
4. DS(IT) for uploading on the website of CBSE.